

[Shri Shantj Bhushan]

in Gazette of India dated the 14th May, 1977. [Placed in Library. See No. LT-419/77].

(2) A copy of Corrigendum (Hindi and English versions) to the Draft Order No. 33/39/76-CL. III regarding conversion of loan into equity capital by M's. Mining and Allied Machinery Corporation Limited. [Placed in Library. See No. LT-420/77].

(3) A copy of the Bihar Hindu Religious Trusts (Second Amendment) Ordinance, 1977 (Hindi and English versions) promulgated by the Governor of Bihar on the 9th April, 1977, under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 30th April, 1977 issued by the Vice-President acting as President in relation to the State of Bihar. [Placed in Library. See No. LT-421/77].

REPORT ON PROGRESS MADE IN THE INTAKE OF SC & ST PERSONS AGAINST VACANCIES RESERVED FOR THEM ON THE RAILWAYS UPTO 30-9-1976

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending the 30th September, 1976. [Placed in Library. See No. LT-422/77].

PROCLAMATION REVOKING PROCLAMATION ISSUED BY VICE-PRESIDENT ACTING AS PRESIDENT IN RELATION TO THE STATE OF WEST BENGAL ON 30-4-77.

SHRI RAVINDRA VARMA: On behalf of Chaudhuri Charan Singh, I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 21st June, 1977

issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of West Bengal, published in Notification No. G.S.R. 388(E) in Gazette of India dated the 21st June, 1977, under article 356(3) of the Constitution. [Placed in Library. See No. LT-423/77].

12.15 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 17th June, 1977, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.17 hrs.

GENERAL BUDGET, 1977-78—GENERAL DISCUSSION—Contd.

MR. SPEAKER: The House will now resume the general discussion on the General Budget. The time available for each party has been calculated. The Congress Party has got 1 hour 1 minute left whereas the Janata Party has still a lot of time—5 hours. Therefore, to compensate it, two members from this must be called for every member from that side.

SHRI N. SREEKANTAN NAIR (Quilon): There are many indepen-